
(2021) 07 OHC CK 0217
In the Orissa High Court
Case No : Writ Appeal No. 533 Of 2021

State Of Odisha And Others	Vs	APPELLANT
Sebati Mantri		RESPONDENT

Date of Decision : 23-07-2021

Acts Referred:

Citation : (2021) 07 OHC CK 0217

Hon'ble Judges : Dr. S. Muralidhar, CJ; B. P. Routray, J

Bench : Division Bench

Advocate : D. K. Mohanty, A. K. Panda

Final Decision : Disposed Of

Judgement

1. This matter is taken up by video conferencing mode.
2. The grievance of the Appellants (State) against the impugned interim order dated 15th July, 2021 of learned Single Judge is that the fact of an order having been passed by the Division Bench (DB) of this Court dated 8th July, 2021 in a batch of writ petitions on the very issue was not brought to the attention of the learned Single Judge while passing the impugned order.
- 3.Â Considering the limited nature of grievance, the Appellants (State) are permitted to file an application before the learned Single Judge enclosing a copy of the aforementioned order dated 8th July, 2021 passed by the DB of this Court and seeking appropriate directions on that basis. If such an application is filed not later than 26th July, 2021, it shall be listed before the learned Single Judge for directions two days thereafter subject to removal of all defects.
- 4.Â The writ appeal is disposed of in the above terms.

5.Â As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order

available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide

Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

.â?|â?|â?|â?|â?|â?|â?|â?|.